Central Administrative Tribunal Principal Bench, New Delhi

OA No.3357/2015 MA 2977/2015

this the 9th day of September, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Mr. P.K.Basu, Member (A)

- The Ordnance Employees Union (Regn.)
 Through its General Secretary,
 Shri Satya Vart Punia
 Aged 52 years
 Ordnance Depot, Shakur Basti, Delhi
 Regd. Office: C/A-8, Yadav Park
 Nangloi, Delhi 110 004
- 2. Sunil Kumar
 Aged about 48 years
 Organising Secretary
 Ordnance Employees Union
 Working as: Veh. Mech.
 Ordnance Department
 Shakur Basti, Delhi

.... Applicants.

(By Advocate: Shri T.N.Tripathi)

Versus

- Union of India
 Ministry of Defence
 Through its Secretary
 South Block, New Delhi
- 2. The Director General
 Ordnance Services, MGO Branch
 Ministry of Defence (Army)
 South Block, New Delhi
- 3. The Commandant
 Ordnance Depot
 Shakurbasti, Delhi 110 056Respondents

(By Advocate: Shri Hanu Bhaskar)

ORDER (ORAL)

By Hon'ble Mr. V.Ajay Kumar,

Heard the learned counsel for the applicant.

- 2. MA No.2977/2015 filed for joining together is allowed.
- 3. The present Original Application has been filed by the applicants seeking the following reliefs:-
 - "(a) Allow this application and direct the respondents to consider the grievances of the applicants for grant of relief working in skilled cadre/industrial person (including applicant no.2) and as such the post of highly skilled grade II and highly skilled grade-I be merged into one and re-designated the same as highly skilled with Grade Pay Rs.2800/- by applying the same formula as applied in the cadre of storekeeping and clerical cadre in pursuant to the order dt.27.2.2013 whereas, the skilled cadre employees were left in order dt.27.2.2013 issued by Ministry of Defence, Govt. of India, so that undersigned applicant may not discriminated and disadvantageous to financial loss and post as well.
 - (b) Pass any other order/s as may be deemed fit and proper in the facts and circumstances of the case."
- 4. It is submitted that applicants have made a representation vide Annexure A-4 dated 13.06.2015, ventilating their grievances to the respondents, however, they have not passed any order thereon till date.
- 5. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the representation of the applicants dated 13.06.2014 and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law.

No order as to costs.

(P.K.Basu) Member (A) (V.Ajay Kumar) Member (J)

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